भारत सरकार केंद्रीय विद्युत प्राधिकरण दक्षिण क्षेत्रीय विद्युत समिति बेंगलुरु - 560 009		सत्ययेन जयते	Government of India Central Electricity Authority Southern Regional Power Committee Bengaluru - 560 009	
Web site: www.srpc.kar.nic.in		e-mail: mssrpc- ka@nic.in	Ph: 080- 22287205	Fax: 080- 22259343
सं/No	No SRPC/SE II/2016/8295		दिनांक / Date	30.12.2016

Secretary

CERC

NEW DELHI.

Sub: Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulations, 2016

Madam,

Kind reference is invited to draft amendment issued by Hon'ble Commission vide Public Notice No. L-1/18/2010-CERC dated 9th December, 2016.

The comments of SRPC Secretariat in this regard are enclosed for kind consideration, please.

Thanking you.

Yours faithfully,

Encl: as above

(एस.आर. भट्ट/S.R. BHAT) सदस्य संचिव / Member Secretary

Comments of SRPC Secretariat on 5th Amendment of IEGC

Regulation No.	Existing/suggested Regulation	Modification suggested	Reasons
5.2(f)(ii)(a)	There should not be any reduction in generation in case of improvement in grid frequency below 50.05 Hz (for example, if grid frequency changes from 49.9 to 49.95 Hz, or from 50.00 to 50.04 Hz there shall not be any reduction in generation). For any fall in grid frequency, generation from the unit should increase as per generator droop upto a maximum of 5% of the generation subject to ceiling limit of 105% of the MCR of the unit having regard to machine capability.	The regulation could be replaced as: There should not be any reduction in generation in case of improvement in grid frequency below 50.05 Hz (for example, if grid frequency changes from 49.90 to 49.95 Hz, there shall not be any reduction in generation). For any fall in grid frequency, generation from the unit should increase as per generator droop limited to 5% of the generation level before frequency fall, with ceiling limit of 105% of the MCR of the unit subject to machine capability	As mentioned in Explanatory Memorandum it is required, to bring more clarity with respect to extent of primary response required from ISGS by way of governor action.
Regulations 5.2 (f), (g), (h) & (i)		FGMO can be considered in place of RGMO	With improved frequency profile and large scale RE Integration, FGMO can be considered in place of RGMO
Following para may be added at the end of clause 5.2 (h)	For the purpose of ensuring sustainable primary response, RLDCs/SLDCs shall not schedule the generating units beyond exbus generation corresponding to 100 % of the Installed capacity. Further, Valve Wide Open (VWO) operation of units is not allowed so that there is margin available in valve opening for providing primary response upto 5% of the generation level. In case of gas/Liquid fuel based units also, adequate margins while scheduling should be kept by RLDCs/SLDCs in due consideration of prevailing ambient conditions of temperature and pressure	specified.) Further, Valve Wide Open (VWO) operation of units is not allowed so that there is margin available	number of deliberations on DC: Generators state that DC is their prerogative. It is upto the RLDC to restrict the schedules to ensure RGMO response. Beneficiary state that generators should declare DC which can be scheduled (RGMO component need not be declared) With this approach it would be binding

declare DC to viz. a viz. site ambient providing primary inclusive of RGMO response upto 5% of the which conditions on response. RLDC installed capacity of these generation level. would have a clear Provided that the VWO units have been specified. methodology margin shall not be used Provided that the VWO scheduling only by RLDC to schedule in margin shall not be used upto 95% of DC. by RLDC to schedule in Ancillary Services As an alternative (including reserves. **Ancillary Services** RLDC shall inform the Hon'ble Commission can Commission once in 6 decide that DC months about the would be exclusive Governor Response of RGMO response (whose scheduling is being undertaken by as suggested by RLDC) for all the beneficiaries and in that case RLDC instances which meet would schedule the criteria of providing upto DC. governor response. In both the cases instances Governor Response needs to be monitored and appropriately dealt with in case of inadequate response. Provided that This may ensure Provided that Following better LGB and generator is not able to generator is not able to para shall avoid gaming, restore the unit by the be added at restore the unit by the Periodical the end of estimated time estimated time anv. restoration, RLDC shall restoration, RLDC shall information by clause schedule Generator would revise the revise the schedule only 6.5.19 the unit help considering one more time on the LGB/Purchase basis of new estimated out. The revised keeping planning be the time of restoration and the schedule view the ramp rates buyer/beneficiary, revision schedule shall shall become effective become effective from the from the 4th time block, 4thtime block, counting the counting the time block time block in which the in which the revision is revision is advised by the generator to be the first advised by the generator to be the first one one after the unit is synchronized. Generator would keep buyer/beneficiary the and RLDC informed every three hours of the likely revival in the intermediate period.